

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 613
IB-2012(ND)/2019
IA/2/2022, IA/2232/2022, IA/1408/2023, IA/465/2023

IN THE MATTER OF:
Mr. Amit Verma

...PETITIONER

Vs.

M/s. Awsms Proteins Ltd.

...RESPONDENT

Section
U/s 9 of IBC, 2016

Order delivered on 09.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:
For the Petitioner/Operational Creditor :

For the Respondent/Corporate Debtor :Mr. Dhruv Gupta, Adv. in IA No. 465 of 2023, Adv. Imtiyaz for Respondent No. 4 in IA No.2 and 2232 of 2022, Mr. Rahul Kulhare, Advocate for Respondents No.1,2,3&5 in both IAs 02 of 2022 and 2232 of 2022.

ORDER

Due to paucity of time, the matter is adjourned to **09.08.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)